

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 119/12/2019 O.A./260/806/2019 PRAKASH KUMAR SAHOO

-V/S-

CENTRAL PROVIDENT FUND ITEM NO:24 FOR APPLICANTS(S) Adv. : Mr. S. K. Subudhi

FOR RESPONDENTS(S) Adv.: Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. G. R. Verma, Ld. Counsel appears for the respondents in this matter.</p>
	<p>In this case, applicant has challenged the order of suspension. Copy of the OA has been served on Ld. Counsel for the respondents.</p>
	<p>Since the applicant has prayed for interim relief, Mr. G. R. Verma, Ld. Counsel for the respondents submitted that the matter is barred by territorial jurisdiction because applicant is serving at Raipur which is under territorial jurisdiction of CAT, Jabalpur Bench.</p>
	<p>Being confronted with this, Ld. Counsel for the applicant does not want to pursue this OA and wants to withdraw the matter. Also, applicant's counsel prays for a liberty to file the case before the appropriate Bench. Therefore, the OA is allowed to be disposed of as withdrawn on the ground of lack of territorial jurisdiction by this Bench.</p>

Copy of this order be given to Ld. Counsels
for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms